

आयकर अपीलिय अधिकरण न्यायपीठ, रायपुर में ।  
IN THE INCOME TAX APPELLATE TRIBUNAL BENCH, RAIPUR

(At e-Court, PUNE)

BEFORE SHRI R.S.SYAL, VP AND  
SHRI PARTHA SARATHI CHAUDHURY, JM

Sl. No.	ITA No.	Name of Appellant	Name of Respondent	Asst. Year
1.	206/RPR/2019	SSCA Fuels P. Ltd. D-59, First Floor, Sector-5, Devendra Nagar, Raipur (CG) Pin-492 001. PAN : AAICS9998Q	ITO-3(1), Raipur (CG)	2009-10
2.	211/RPR/2019	Tarun Kumar HUF Karta Bungalow No.09, Dolphin Plaza, Behind Usha Pride Complex Mowa, Daldal Seoni, Saddu, Raipur (CG) Pin-492 014 PAN : AACHT8980N	ITO-3(3), Raipur (CG)	2017-18
3.	29/RPR/2020	Vijay Kumar Duggar 21, Ravi Nagar, Raipur (CG) Pin-492 001 PAN : ACSPD9995R	ITO-3(1), Raipur (CG)	2015-16
4.	203/RPR/2019	M/s. Jinkushal Marketing Opp. Swaroop Talkies, Above Bank of Baroda, Gurudwara Road, Durg (CG)-491 001 PAN : AAKFJ0800D	ITO-1(2), Bhilai	2015-16
5.	22/RPR/2018	Shri Narendra Keshwani Prop. M/s. Godriwala Dall Mill, Baloda Bazar Road, Raipur (CG) PAN : AFPPK7669M	ACIT-3(1), Raipur (CG)	2012-13

Assessee by : Shri Sumit Chawla, Shri S. C Bafna,  
Shri R.B Doshi

None Appeared : For Sl. No.5

Revenue by : Shri Gitesh Kumar

सुनवाई की तारीख / Date of Hearing : 01.04.2020  
घोषणा की तारीख / Date of Pronouncement : 01.04.2020

**आदेश / ORDER**

These bunch of appeals preferred by the assesseees for the various assessment years mentioned in the caption emanates from the orders of Commissioner of Income Tax (Appeals) as per the respective grounds of appeal on record.

2. The Ld. Counsels for the the assesseees submitted that the assessee wants to withdraw the grounds of appeals in light of the assessee opting for resolution under the provisions enumerated in the Direct Tax Vivad Se Vishwas Act, 2020 (‘the VSV Act’) and has filed respective withdrawal applications along with Form-3 in this regard. For Sl. No.5, none appeared on behalf of the assessee. However, withdrawal application along with Form-3 has been filed by the assessee opting for Vivad Se Vishwas Scheme, 2020.

3. The Ld. DR has no objection in case the assessee wishes to withdraw the appeals. Hence, we permit the withdrawal. Appeals of assesseees are dismissed being withdrawn.

4. In the result, **all the appeals of assesseees are dismissed as withdrawn.**

Order pronounced on 01<sup>st</sup> day of April, 2021.

Sd/-  
**R.S.SYAL**  
**VICE PRESIDENT**

Sd/-  
**PARTHA SARATHI CHAUDHURY**  
**JUDICIAL MEMBER**

पुणे / Pune; दिनांक / Dated : 01<sup>st</sup> April, 2021.  
SB

**आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :**

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. The Concerned CIT(Appeals).
4. The Concerned CIT.
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण,  
रायपुर / DR, ITAT, Raipur.
6. गार्ड फ़ाइल / Guard File.

// True Copy //

आदेशानुसार / BY ORDER,

निजी सचिव / Private Secretary  
आयकर अपीलीय अधिकरण, पुणे / ITAT, Pune.

		Date	
1	Draft dictated on	01.04.2021	Sr.PS/PS
2	Draft placed before author	01.04.2021	Sr.PS/PS
3	Draft proposed and placed before the second Member		JM/AM
4	Draft discussed/approved by second Member		AM/JM
5	Approved draft comes to the Sr. PS/PS		Sr.PS/PS
6	Kept for pronouncement on		Sr.PS/PS
7	Date of uploading of order		Sr.PS/PS
8	File sent to Bench Clerk		Sr.PS/PS
9	Date on which the file goes to the Head Clerk		
10	Date on which file goes to the A.R		
11	Date of dispatch of order		